

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.413/90

(B)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J).
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26th day of April, 1996

1. Shri M.L.Sawhney
s/o Shri Bhagwan Dass
Asstt. Superintendent
Mechanical Branch
Northern Railway
DRM Office
State Entry Road
New Delhi:
r/o 21/7, Railway Colony
Kishan Ganj
Delhi.
2. Shri Nitin Bose
s/o T.P.Bose
Asstt. Supdt.,
LWS/Delhi
Northern Railway
r/o 885, Tilak Gali
Kashmiri Gate
Delhi.
3. Sukhdarshan Sharma
s/o Shri Phndan Lal
Asstt. Supdt.
r/o H.No.72, Kanji Mal
Pucca Kuan
Dasna Gate
Ghaziabad (UP).
4. Jasbir Singh
Working as Asstt. Supdt.
Northern Railway
r/o 257/4 Railway Colony
Shakurbasti
Delhi.
5. Krishan Kumar Sharma
s/o Shri Mouji Lal Sharma
working as Asstt. Supdt.
DRM Office
Northern Railway
New Delhi
r/o G.71/2, Jagat Puri
Delhi-51.
6. H.D.Mathur
s/o Shri G.D.Mathur
Supdt. CAO/COFMOW
Tilak Bridge
Northern Railway
New Delhi.
r/o 13/4, Railway Quarter
Kishan Ganj
Delhi.

(V)

7. Shri Pankaj Kumar Nath
working as Asstt. Supdt., CWS/New Delhi
Northern Railway
New Delhi
r/o 110/12 Railway Colony
Thomson Road
New Delhi.

... Applicants

(By Shri S.K.Sawhney, Advocate)

Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. Shri Ram Lal Dohare
Asstt. Supdt.
Northern Railway
Diesel Shed Ashkurbasti
New Delhi.
4. Shri Baldev Raj
Asstt. Supdt.
Northern Railway
Diesel Shed
Shakurbasti
New Delhi.
5. Shri Purshottam Dass
Asstt. Supertd.
Mechanical Branch
Northern Railway
DRM Office
State Entry Road
New Delhi.

... Respondents

ORDER

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were kept in abeyance pending the decision of the Hon'ble Supreme Court in J.C.Malik case.

2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (JT 1995(7) SC 231), R.K.Sabharwal & Others Versus State of

2

31
15

Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs.
Union of India & Others (1978(1) SLR 844 Allahabad High Court).

3. We have heard the learned counsel on both sides who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

5. The parties will bear their own costs.

Similar decision is also taken in OA No.2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 834/91, 1943/89, 318/90, 1898/91, 1946/89, 2296/90, 1197/92, 988/91, 583/93, 1340/90, 2632/92, 986/91, 589/91, 28/92, 1937/90, 2023/90, 2236/91, 987/91, 1868/90, 132/92, 2024/90, 1495/94, 731/92, 705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89, 2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91, 476/90, 2681/90, 1168/90 and 668/91.

R.K. Ahooja
(R.K.AHOOJA)
MEMBER(A)

/RAO/

A.V. Haridasan
(A.V.HARIDASAN)
VICE-CHAIRMAN(J)